

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5216/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in CRMA No. 2/2023 passed by the High Court of Judicature at Allahabad)

MOHAMMAD ABDULLAH AZAM KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 88915/2023 - APPLICATION FOR PERMISSION, IA No. 203148/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 83586/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 83587/2023 - EXEMPTION FROM FILING O.T., IA No. 83585/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(C) No. 499/2023 (X)

(IA No. 84379/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 84381/2023 - EXEMPTION FROM FILING O.T.

IA No. 84370/2023 - STAY APPLICATION)

Date : 03-05-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Nizam Pasha, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Sidharth Kaushik, Adv.

For Respondent(s) Mr. K.M.Nataraj, ASG
Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Registry is directed to provide copies of the report received from District Judge, Moradabad, Uttar Pradesh to learned counsel for the parties.

List the matters next week.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)